

HARYANA VIDHAN SABHA

Bill No. 24— HLA of 2025

**THE HARYANA MANAGEMENT OF CIVIC AMENITIES AND
INFRASTRUCTURE DEFICIENT MUNICIPAL AREAS
(SPECIAL PROVISIONS) AMENDMENT BILL, 2025**

A

BILL

*further to amend the Haryana Management of Civic Amenities and
Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2016.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth
Year of the Republic of India as follows:-

1. This Act may be called the Haryana Management of Civic Amenities and
Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2025. Short title.
2. In section 2 of the Haryana Management of Civic Amenities and Infrastructure
Deficient Municipal Areas (Special Provisions) Act, 2016 (hereinafter called the
principal Act),- Amendment of
section 2 of
Haryana Act 14
of 2016.
 - (i) after clause (b), the following clauses shall be inserted, namely:-
 - ‘(ba) “development agency” means such agency as the
Government may, by notification in the Official Gazette, notify;
 - (bb) “Director” means the Director, Urban Local Bodies Department;
 - (bc) “entrepreneur” shall have the same meaning as assigned to it in
the Haryana Enterprises Promotion Act, 2016 (6 of 2016);
 - (bd) “enterprise” shall have the same meaning as assigned to it in the
Haryana Enterprises Promotion Act, 2016 (6 of 2016);’;
 - (ii) in clause (g), for the sign “.”, existing at the end, the sign “;” shall be
substituted;
 - (iii) after clause (g), the following clauses shall be added, namely:-
 - ‘(h) “unauthorized development” means an area that has been
developed in contravention of the provisions of the Haryana
Municipal Act, 1973 (24 of 1973), the Haryana Municipal
Corporation Act, 1994 (16 of 1994), the Haryana Development and
Regulation of Urban Areas Act, 1975 (8 of 1975), the Haryana
Scheduled Roads and Controlled Areas Restriction of Unregulated
Development Act, 1963 (Punjab Act 41 of 1963), the Haryana New
Capital (Periphery) Control Act, 1952 (Punjab Act 1 of 1953) or any
other law for the time being in force;

- (i) "unauthorized plot" means the area which has been sub-divided in contravention of the provisions of section 7 of the Haryana Development and Regulation of Urban Areas Act, 1975 (8 of 1975).'

Insertion of section 5A in Haryana Act 14 of 2016.

3. After section 5 of the principal Act, the following section shall be inserted, namely:-

"5A. Regularisation of unauthorized industrial establishment.-In case of regularisation of unauthorized industrial establishment, an online portal for receiving applications from entrepreneur/enterprise shall be created and all punitive action initiated against the applicant(s) shall be deemed to have been suspended from the date of submission of the application on the portal until the Government takes a final decision, except in cases forwarded to or pending before any court of law.

Explanation.- For the purposes of this section "unauthorized industrial establishment" means an establishment of industrial unit established without having requisite permission for setting up of such unit from competent authority under applicable Acts and the rules framed thereunder."

Insertion of sections 6A and 6B in Haryana Act 14 of 2016.

4. After section 6 of the principal Act, the following sections shall be inserted, namely:-

"6A. Public street.- The roads and streets falling in and shown in the layout plan of the declared area shall vest with the municipality as public street.

6B. Control by Government.- The Director shall carry out such directions, as may be issued to him from time to time, by the Government for the efficient administration of this Act."

Amendment of section 9 of Haryana Act 14 of 2016.

5. Clause (e) of section 9 of the principal Act shall be omitted.

STATEMENT OF OBJECTS AND REASONS

Amendments in the Haryana Management of Civic amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act, 2016.

The Haryana Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act, 2016 has been notified by the Government with the purpose to declare civic amenities and infrastructure deficient areas within municipal limit under the Act, so that necessary amenities and infrastructure can be provided in the declared area.

Presently, only the residential areas are being considered to be declared under the Act and commercial and industrial areas are not being considered. Hence, to boost industrial infrastructure and encourage industrial growth in the State, it has been decided that industrial areas which presently are in violations of provisions of various Acts, may also be considered to be declared as civic amenities infrastructure deficient areas under the Act, so that necessary civic amenities and infrastructure may be given in the declared industrial areas.

Accordingly, it is required to amend relevant sections in the Haryana Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act, 2016.

VIPUL GOEL,
Minister, Urban Local Bodies, Haryana

Chandigarh :
The 23rd August, 2025.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 23rd August, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**Extracts taken from the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provision) Act, 2016****Section 9
Exemptions**

Nothing in this Act shall apply to any area-

- (a) *
- (b) *
- (c) *
- (d) *
- (e) where any industrial unit is located;
- (f) *
- (g) *